

Wakf properties

†1028. CHAUDHARY MUNABBAR SALEEM: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of Wakf properties in the country as per the status of 1947, State-wise and district-wise;

(b) whether it is a fact that the properties of Wakf have been encroached upon by Government, land mafia and other institutions; and

(c) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) to (c) The details are not available in this Ministry. The State Wakf Boards who are responsible to maintain these details are being requested to update these records.

Computerisation of Wakf Boards

1029. SHRI NARESH AGRAWAL: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether Government has taken any steps to computerize the records of Wakf Boards;

(b) if so, the details thereof;

(c) how much fund has been released to various Wakf Boards; and

(d) the present status of the project?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) and (b) The Joint Parliamentary Committee (JPC) on Wakf, in its 9th Report submitted to Parliament on 23.10.2008, recommended computerization of the records of State Wakf Boards (SWBs) with Central finance assistance. The proposal was approved by the Government and the scheme was launched in December, 2009. Under the scheme, grant-in-aid is released to a State/ UT Wakf Board for setting up of a Centralized Computing Facility (CCF). The main objective of the scheme is to streamline record keeping, registration of wakf records, digitization for preservation of wakf records, tracking of legal cases and computerization of the various functions/processes of the SWB.

†Original notice of the question was received in Hindi.